4 subs by the A 0.1948

Act No. XX of 1946

[PASSED BY THE INDIAN LEGISLATURE]

(Received the assent of the Governor General on the 23rd April, 1946) An Act to require employers in industrial establishments formally to define conditions of employment under them

HEREAS it is expedient to require employers in industrial establishments to define with sufficient precision the conditions of employment under them and to make the said conditions known to workmen employed by them;

It is hereby enacted as follows:-

1. Short title, extent and application.—(1) This Act may be called the Industrial Employment (Standing Orders) Act, 1946.

(2) It extends to the whole of British India: [all the Provinces of India)

(3) It applies to every industrial establishment wherein one hundred or more workmen are employed, or were employed on any day of the preceding twelve months, and to such class or classes of other industrial establishments as the appropriate Government may from time to time, by notification in the official Gazette, specify in this behalf:

Provided that nothing in this Act shall apply to any industry to which, before the commencement of this Act, the provisions of Chapter V of the Bombay Industrial Disputes Act, 1938 (Bombay Act XXV of 1938), have been applied.

- 2. Interpretation .- In this Act, unless there is anything repugnant in the subject or context,
- (a) "appellate authority" means an Industrial Court, wherever it exists or in its absence an authority appointed by the appropriate Government by notification in the official Gazette to exercise in such area as may be specified in the notification the functions of an appellate authority under this Act;
- (b) "appropriate Government" means in respect of industrial establishments under the control of the Central Government or a Federal railway or in a major port, mine or oil-field, the Central Government, and in all other cases, Provincial Government;
- (c) "Certifying Officer" means the Labour Commissioner wherever he exists, r in his absence an officer appointed by the appropriate Government by notification in the official Gazette to exercise in such area as may be specified in the notification the functions of a Certifying Officer under this Act;

(d) "employer" means the owner of an industrial establishment to which his Act for the time being applies, and includes—

(i) in a factory, any person named under clause (e) of sub-section (1) of section 9 of the Factories Act, 1934 (XXV of 1934), as manager of the factory;

(ii) in any industrial establishment under the control of any department of any Government in India, the authority appointed by such Government in this behalf, or where no authority is so appointed, the head of the department;

(iii) in any other industrial establishment, any person responsible to the owner for the supervision and control of the industrial establishment:

(e) "industrial establishment" means-

- (i) an industrial establishment as defined in clause (ii) of section 2 of the Payment of Wages Act, 1936 (IV of 1936), or
- (ii) a factory as defined in clause (j) of section 2 of the Factories Act.

Applied to Br. Beluchistan, see 336-BPG, dated 26-11-46, G. of I., 1946, Pt. I, p. 1675.

Industrial Employment (Standing Orders) (iii) a railway as defin d in clause (4) of section 2 of the Indian Hall (iii) a railway as defin d in clause (4) of section 2 of the Indian Hall (iii) a railway as defin d in clause (4) of section 2 of the Indian Hall (iii) a railway as defin d in clause (4) of section 2 of the Indian Hall (iii) a railway as defin d in clause (4) of section 2 of the Indian Hall (iii) a railway as defin d in clause (4) of section 2 of the Indian Hall (iii) a railway as defin d in clause (4) of section 2 of the Indian Hall (iii) a railway as defin d in clause (4) of section 2 of the Indian Hall (iii) a railway as defin d in clause (4) of section 2 of the Indian Hall (iii) a railway as defin d in clause (4) of section 2 of the Indian Hall (iii) a railway as defin d in clause (4) of section 2 of the Indian Hall (iii) a railway as defin d in clause (4) of section 2 of the Indian Hall (iii) a railway as defin d in clause (4) of section 2 of the Indian Hall (iii) a railway as defin d in clause (4) of section 2 of the Indian Hall (iii) a railway as defin d in clause (4) of section 2 of the Indian Hall (iii) a railway as defin d in clause (4) of section 2 of the Indian Hall (iii) a railway as defin d in clause (4) of section 2 of the Indian Hall (iii) a railway as defin d in clause (4) of section 2 of the Indian Hall (iii) a railway as defined a railway as Act, 1890 (1X of 1890), or (iii) a ranker (IX of 1600).

Act, 1890 (IX of 1600),

(iv) the establishment of a person who, for the purpose of fulfille (iv) the establishment with the owner of any industrial establishment, contract with the owner of any industrial establishment. Act, 1890 (a person of any industrial establishment, each contract with the owner of any industrial establishment, each workmen;

(f) "prescribed" means prescribed by rules made by the appropriate Government this Act;

(g) "prescribed" means prescribed by rules made by the appropriate Government this Act; (f) present (g) relating to matters set out in (g) "standing orders" means rules relating to matters set out in ment under this Act; (g) "standing being registered trade union for the time being registered to the trade union" means a trade union for the time being registered to the trade union registered to the trade union and trade union registered to the trade union registered to the trade union and trade union and trade union for the time being registered to the trade union for the time being registered to the trade union for the time being registered to the trade union for the time being registered to the trade union for the time being registered to the trade union for the time being registered to the trade union for the time being registered to the trade union for the time being registered to the trade union for the time being registered to the trade union for the time being registered to the trade union for the time being registered to the trade union for the time being registered to the trade union for the time being registered to the trade union for the t the Indian Trade Unions Act, 1926 (XVI of 1926); (h) "trade union (Av. 1926 (Av. 1926) the Indian Trade Unions Act, 1926 (Av. 1926) the Indian Trade Unions Act, 1926 (Av. 1926) the Indian Trade Unions any person employed in any industrial establishment (i) "workman" manual or clerical, labour for hire or reward to do any skilled or unskilled, manual or clerical, labour for hire or reward to do any skilled any member of the armed forces of the Crown. to do any skilled of absultation of the armed forces of the Crown. 3. Submission of draft standing orders.—(1) Within six months from a submission of draft standing orders.—(1) Within six months from the submission of draft standing orders.—(1) Within six months from the submission of draft standing orders.—(1) Within six months from the submission of draft standing orders.—(1) Within six months from the submission of draft standing orders.—(1) Within six months from the submission of draft standing orders.—(1) Within six months from the submission of draft standing orders.—(1) Within six months from the submission of draft standing orders.—(1) Within six months from the submission of draft standing orders.—(1) Within six months from the submission of draft standing orders.—(1) Within six months from the submission of draft standing orders.—(1) Within six months from the submission of draft standing orders.—(1) Within six months from the submission of draft standing orders.—(1) Within six months from the submission of draft standing orders.—(1) Within six months from the submission of draft standing orders.—(1) Within six months from the submission of draft standing orders.—(1) Within six months from the submission of draft standing orders.—(1) Within six months from the submission of draft standing orders.—(1) Within six months from the submission of draft standing orders. 3. Submission of draft standing of draft standing from a submission of draft standing of draft standin date on which this Act becomes application of the draft stands employer shall submit to the Certifying Officer five copies of the draft stands employer shall submit to the Certifying in his industrial establishment. employer shall submit to one contains in his industrial establishment. ers proposed by him for adoption such draft for every matter set out in (2) Provision shall be made in such draft for every matter set out in (2) Provision shall be applicable to the industrial establishment, and the line was been applicable to the industrial establishment. (2) Provision shall be made in storic industrial establishment, and when Schedule which may be applicable to the industrial establishment, and when schedule which may be applicable to the industrial establishment, and when schedule which may be applicable to the industrial establishment, and when schedule which may be applicable to the industrial establishment, and when schedule which may be applicable to the industrial establishment. Schedule which may be applicable to schedule to schedu in conformity with such model. conformity with such model.

(3) The draft standing orders submitted under this section shall be account giving prescribed particulars of the workmen employees. (3) The draft standing orders submitted particulars of the workmen employed panied by a statement giving prescribed particulars of the workmen employed panied by a statement including the name of the trade union, if panied by a statement giving prescribed panied by a statement giving giving prescribed panied by a statement giving givin which they belong. (4) Subject to such conditions as may be prescribed, a group of employers in (4) Subject to such conditions as submit a joint draft of standing order similar industrial establishments may submit a joint draft of standing order under this section. 4. Conditions for certification of standing orders.—Standing orders shall be certifiable under this Act if-(a) provision is made therein for every matter set out in the Schedule which is applicable to the industrial establishment, and (b) the standing orders are otherwise in conformity with the provisions of and it shall not be the function of the Certifying Officer or appellate authority this Act; to adjudicate upon the fairness or reasonableness of the provisions of any stand 5. Certification of standing orders.—(1) On receipt of the draft under section 3, the Certifying Officer shall forward a copy thereof to the trade union, if any of the workmen, or where there is no such trade union, to the workmen in such manner as may be prescribed, together with a notice in the prescribed for requiring objections, if any, which the workmen may desire to make to the draft standing orders to be submitted to him within fifteen days from the receipt the notice. (2) After giving the employer and the trade union or such other represents tives of the workmen as may be prescribed an opportunity of being heard, the Certifying Officer shall decide whether or not any modification of or addition the draft submitted by the employer is necessary to render the draft standing orders certifiable under this Act, and shall make an order in writing accordingly (3) The Certifying Officer shall thereupon certify the draft standing orders after making any modifications therein which his order under sub-section (2) ma require, and shall within seven days thereafter send copies of the certified stand ing orders authenticated in the prescribed manner and of his order under sul section (2) to the employer and to the trade union or other prescribed represent tatives of the workmen. 6. Appeals.—(1) Any person aggrieved by the order of the Certifying Office under sub-section (2) of section 5 may, within twenty-one days from the day on which copies are sent under sub-section (3) of that section, appeal to or 1940]
or lellate authority, and the appellate authority, whose decision shall be final, appellate in writing confirm the standing orders either in the final, aprellate authority, whose decision shall be final, shall by order in writing confirm the standing orders either in the form certified the Certifying Officer or after amending the said standing orders. thall by order or after amending the said standing orders by making by modifications thereof or additions thereto as it thinks pages and making by the Certifications thereof or additions thereto as it thinks necessary to render such modifications certifiable under this Act. the standing orders certifiable under this Act.

(2) The appellate authority shall, within seven days of its order under sub-(2) The approach copies thereof of the Certifying Officer, to the employer and the trade union or other prescribed representatives of the the trade union or other prescribed representatives of the workmen, accomto the trade it has confirmed without amendment the standing orders as panied, by the Certifying Officer, by copies of the standing orders as panied, the Certifying Officer, by copies of the standing orders as certified ertified authenticated in the prescribed manner by it and authenticated in the prescribed manner.

7. Date of operation of standing orders.—Standing orders shall, unless are appeal is preferred under section 6, come into operation on the expiry of thirty appear is prom the date on which authenticated copies thereof are sent under subdays from (3) of section 5, or where an appeal as aforesaid is preferred, on the seven days from the date on which copies of the rection (c) seven days from the date on which copies of the order of the appellate expiry are sent under sub-section (2) of section 6 authority are sent under sub-section (2) of section 6.

8, Register of standing orders.—A copy of all standing orders as finally certified under this Act shall be filed by the Certifying Officer in a register in the prescribed form maintained for the purpose, and the Certifying Officer shall furnish a copy thereof to any person applying therefor on payment of the

prescribed fee.

- 9. Posting of standing orders .- The text of the standing orders as finally certified under this Act shall be prominently posted by the employer in English and in the language understood by the majority of his workmen on special boards to be maintained for the purpose at or near the entrance through which the majority of the workmen enter the industrial establishment and in all departments thereof where the workmen are employed.
- 10. Duration and modification of standing orders.—(1) Standing orders finally certified under this Act shall not, except on agreement between the employer and the workmen, he liable to modification until the expiry of months from the date on which the standing orders or the last modifications thereof came into operation.
- (2) An employer desiring to modify his standing orders shall apply to the Certifying Officer in that behalf, submitting five copies of the standing orders in which shall be indicated the modifications he proposes, and where such modifications are made in agreement with the workmen, a certified copy of the agreement shall accompany the application.
- (3) the foregoing provisions of this Act shall apply in respect of an application under sub-section (2) as they apply to the certification of the first standing orders.
- 11. Certifying officers and appellate authorities to have powers of Civil Court.—Every Certifying Officer and appellate authority shall have all powers of a Civil Court for the purposes of receiving evidence, administering ouths, enforcing the attendance of witnesses, and compelling the discovery and production of documents, and shall be deemed to be a Civil Court within the meaning of sections 480 and 482 of the Code of Criminal Procedure, 1898 (V of 1898).
- 12. Oral evidence in contradiction of standing orders not admissible.—No oral evidence having the effect of adding to or otherwise varying or contradicting standing orders as finally certified under this Act shall be admitted in any Court
- 13. Penalties and procedure.—(1) An employer who fails to submit draft standing orders as required by section 3, or who modifies his standing orders otherwise than in accordance with section 10, shall be punishable which may extend to five thousand rupees, and in the case of a continuing offence with a further fine which may extend to two hundred rupees for every day after the first during which the offence continues.

(2) An employer who does any act in contravention of the standing order this Act for his industrial establishment shall be order. (2) An employer who does any according order to entire this Act for his industrial establishment shall be order this Act for his industrial establishment shall be order thin the case which may extend to the case of the cas finally certified under this Act to the one hundred rupees, and in the punished with fine which may extend to one hundred rupees, and in the case able with fine which may extend to twenty-five of the offence continues. able with fine which may extend to twenty-five of continuing offence with a further fine which may extend to twenty-five of continuing offence with a further fine which the offence continues. for every day after the first during which the offence continues.

every day after the every day after the previous sanction of the appropriate Government with the previous sanction of the appropriate Government. (3) No prosecution for all ollette properties of the appropriate Government instituted except with the previous sanction of the appropriate Government instituted except with the previous sanction of the appropriate Government.

tituted except with the previous a Presidency Magistrate or Magistrate (4) No Court inferior to that of a Presidency Magistrate or Magistrate (4) No Court inferior to that of a Presidency Magistrate or Magistrate the second class shall try any offence under this section.

14. Power to exempt.—The appropriate Government may by notification the official Gazette exempt, conditionally or unconditionally,

the official Gazette exempt, conditionally industrial establishments from all or any of the property of the pr

- 15. Power to make rules.—(1) The appropriate Government may, att. 15. Power to make rules. (1) after previous publication, by notification in the official Gazette make rules to can
- (2) In particular and without prejudice to the generality of the foregoin power, such rules may-
- (a) prescribe additional matters to be included in the Schedule, and the procedure to be followed in modifying standing orders certified under this Ac

(b) set out model standing orders for the purposes of this Act;

(c) prescribe the procedure of Certifying Officers and appellate authorities

(d) prescribe the fee which may be charged for copies of standing order entered in the register of standing orders;

(e) provide for any other matter which is to be or may be prescribed:

Provided that before any rules are made under clause (a) representatives o both employers and workmen shall be consulted by the appropriate Government

THE SCHEDULE

[See sections 2 (g) and 3 (2)]

Matters to be provided in Standing Orders under this Act

- 1. Classification of workmen, e.g., whether permanent, temporary, apprentices, probationers, or badlis.
- 2. Manner of intimating to workmen periods and hours of work, holidays, pay-days and wage rates. 8. Shift working.

 - 4. Attendance and late coming.
- 5. Conditions of, procedure in applying for, and the authority which may grant, leave and holidays.
 - 6. Requirement to enter premises by certain gates, and liability to search.
 7. Closing and recognized to search.

7. Closing and reopening of sections of the industrial establishment, and and the might be industrial establishment, and temporary stoppages of work and the rights and liabilities of the employer and

8. Termination of employment, and the notice thereof to be given by employer and workmen.

9. Suspension or dismissal for misconduct, and acts or omissions which constitute misconduct.

10. Means of redress for workmen against unfair treatment or wrongful exactions by the employer or his agents or servants 11. Any other matter which may be prescribed.